

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/TT/2018

- Subject** : Approval of transmission tariff of 02 Nos. 400 kV line bays at Ranchi 400 kV Sub-station for Raghunathpur TPS-Ranchi 400 kV D/C transmission line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
- Date of Hearing** : 22.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPCL) and 5 others
- Parties present** : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 02 Nos. 400 kV line bays at Ranchi 400 kV Sub-station for Raghunathpur TPS-Ranchi 400 kV D/C transmission line. He submitted that the associated 400 kV Ranchi-Raghunathpur TPS transmission line is executed by DVC. The asset covered in the instant petition has been put into commercial operation matching with the said transmission line of DVC as per the directions of the Commission in order dated 14.3.2016 in Petition No. 208/TT/2013. He also submitted that all the information including the reasons for time over-run, sought by the Commission has already been submitted. He requested to take into consideration the reasons given for time over-run and allow the tariff as claimed in the petition.



2. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

